

BEFORE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH

AT CHENNAI (SZ)

O.A. No. 9 OF 2022

IN THE MATTER OF:

PISATI INDIRA REDDY & ORS.....

...APPLICANTS

AND

UNION OF INDIA & ORS ...

....RESPONDENTS

MEMO FILED ON BEHALF OF THE APPLICANTS

May it please your Honour,

It is respectfully submitted that, on the last date of hearing i.e., 07.02.2026, this Hon'ble Court was pleased to direct the Counsel for Applicant to file a consolidated Analysis table through a memo, pertaining to the inspection reports filed by the Official Respondent departments, highlighting the actions taken by them against the Respondent Mining Units, Stone Crusher and Hot Mix Plant units involved in the present case.

In compliance with the said directions, it is hereby submitted that the below mentioned table consists of all the requisite data regarding the measures adopted and actions initiated by the Official Respondent authorities and the same is filed before this Hon'ble Court for kind perusal and consideration:

S.NO	NAME OF RESPONDENT	REPORT DATE	REMARKS
1.	Ministry of Environment, Forest and Climate Change	25.04.2022	The averments collectively assert that: <ul style="list-style-type: none">• Regulation of mining leases falls exclusively within the domain of the State's Department of Mines & Geology under the MMDR Act.

			<ul style="list-style-type: none"> • Environmental aspects are governed separately under pollution and environmental statutes through SPCB, SEIAA, and MoEF&CC mechanisms. • Environmental Clearance is mandatory for mining projects (including minor minerals), in accordance with the EIA Notification, 2006 and Supreme Court judgement in <i>Deepak Kumar & Ors. vs. State of Haryana & Ors.</i>, dated 27.02.2012. • The Respondent Ministry allegedly has no direct role in the allotment and regulation of mining leases. Para no. 6 to 12
2.	Chief Secretary i.e, Respondent No. 1	11.03.2022	<ul style="list-style-type: none"> • List of Valid Stone Crushers Operations with Valid CFO of the Board. • List of Stone Crushing units & Hot mix plants with closure orders and Show cause notices.
3.	Chief Secretary i.e., Respondent No. 1	07.07.2022	<ul style="list-style-type: none"> • HOT MIX PLANTS: <ol style="list-style-type: none"> 1. 8 Units in Bandaravirala Village of R.R. District – Closure orders issued on 05.01.2021 for not taking proper air pollution control measures, TSPCB issued. 2. 2 Units in Dekshmukh Village of Yadadri-Bhuvanagiri District. • STONE CRUSHING UNITS: <ol style="list-style-type: none"> 1. Total 10 Units in Bandaravirala Village & Deskhmukhi Village. 2. Directions issued by TSPCB dated 11.10.2021 & 20.12.2021 to 9 Stone Crushers.

			3. Closure order issued to R9 dated 11.05.2022 for operating without valid consent & no air pollution measures.
4.	Joint Committee Report	22.04.2022	<ul style="list-style-type: none"> • It is reported that the mining zone was established prior to the EIA Notification, 2006, and that a total of 31 quarry leases are operating in the area, all of which have obtained quarry leases from the Directorate of Mines and Geology, Telangana. Out of these 31 quarry lease holders, three units have obtained Environmental Clearance (EC), while three lease holders have not applied for EC. The remaining 25 lease holders have applied for Environmental Clearance under the violation category in accordance with MoEF&CC Notification S.O. 804 dated 14.03.2017. It is further stated that 13 applications were returned due to deficiencies, and 12 quarry operators subsequently submitted additional information in April 2022, which is pending review before the SEAC and SEIAA. • With regard to stone crushing units, it is reported that 16 stone crushers are operational in the area and possess valid consents from the Telangana State Pollution Control Board (TSPCB). However, closure orders were issued to one stone crushing unit for non-compliance. • The report further records that 11 Hot Mix Plants are functioning in the area, out of which 10 units have obtained

			<p>Consent for Operation (CFO), while one unit has not obtained CFO. Notwithstanding the grant of consent, the TSPCB has issued closure orders to 9 Hot Mix Plants for violation of the conditions stipulated in the Consent for Operation.</p> <ul style="list-style-type: none">• In relation to compliance and regulatory action, the TSPCB has issued show cause notices to 29 quarry operators for operating without valid Consent for Operation. Additionally, closure orders have been issued to one stone crushing unit and nine Hot Mix Plants for non-compliance with statutory conditions.• Further, upon site inspection of applicant's agricultural fields and surrounding lands, dust deposition was observed on the petitioner's land and plantations. However, it was informed that cultivation had been discontinued approximately two years prior due to heavy dust pollution.• The report further notes that the petitioner's land is situated adjacent to a transportation road, and the dust deposition is attributed partly to the abandonment of cultivation and vehicular movement in the area. Based on the agricultural assessment and on humanitarian considerations, the Committee has assessed compensation for the petitioner at Rs. 2,88,672/-, calculated with reference to the Minimum Support Price fixed
--	--	--	---

			by the Government of Telangana.
5.	State Environment Impact Assessment Committee i.e., Respondent No. 2	27.02.2022	<ul style="list-style-type: none"> • The Report has clarified that, in accordance with the provisions of the Environmental Impact Assessment (EIA) Notification, 2006, the activity of “<i>mining of minerals</i>” falls under Entry 1(a) of the Schedule and, therefore, mandatorily requires prior Environmental Clearance (EC). • It has further been stated that <i>Stone Crushers</i> and <i>Hot Mix Units</i> do not fall within the ambit of the said Notification and are consequently excluded from its purview. • Accordingly, the Report has enumerated the categories of industries and operational units that are subject to regulation under the EIA Notification, 2006, and thereby placed under the surveillance and jurisdiction of the State Expert Appraisal Committee (SEAC).
5.	State Environment Impact Assessment Committee i.e., Respondent No. 2	15.07.2025	<ul style="list-style-type: none"> • It is stated that out of the total 27 Respondent units, only 13 Respondent units falls within the ambit of the Environmental Impact Assessment (EIA) Notification, 2006, thereby necessitating the requirement of obtaining Environmental Clearance (EC). Respondent No. 26 has duly surrendered its quarry lease, while Respondent No. 15 has obtained EC pursuant to order dated 08.03.2018. Furthermore, it is submitted that 11 remaining Respondent mines have secured Terms of Reference (Violation) and have applied for EC under

			<p>the violation category. Accordingly, the State Environmental Impact Assessment Authority (SEIAA), Telangana, has taken credible action against the units found to be in violation.</p> <ul style="list-style-type: none"> • List of number of cases filed against the Respondent units. Page No. 27 • It is further highlighted that multiple cases have been instituted against the Respondent units (Page No. 27) • Additionally, it is emphasized that the Respondent units falling under the purview of the EIA Notification have been engaged in illegal mining activities since 2007-07 without obtaining the mandatory EC (Pages No. 29 to 39).
4.	Mines and Geology Department i.e., Respondent no. 3	10.05.2022	<p>Constitution of Joint Committee to file a report vide Letter No. 1415897/LS/2022 dated 10.02.2022.</p> <p>A. BANDARAVIRYALA VILLAGE:</p> <p>1. Para No. 8: stated that the respondent quarry leases are found that the lease holders are working within the granted area and no illegal quarrying is noticed.</p> <p>2. Para No. 11 & 12: Stated that the Deputy Director of Mines & Geology, Hyd granted quarry leases for stone & metal to 41 allottees @ Ac. 12-45 each in Sy. No. 268 of Bandaraviryala Village, hayathnagar for 15 years. Further, Ministry of Environment and Forests issued notification No. 1533 dt 14.09.2006 i.e., after declaration of Bandaraviryala</p>

			<p>Mining Zone on 22.03.2006. Therefore, the leases were granted prior to the Notification dt: 14.09.2006.</p> <p>B. DESHMUKHI VILLAGE:</p> <p>1. Para No. 16: There are 7 quarry leases. Out of which (2) units have EC's; (1) quarry lease was expired; (3) quarry lease submitted Scrutinized Quarry Plan as per TSMMC Rules, 1966; (1) quarry lease was surrendered on 31.12.2021.</p>
6.	Mines and Geology Department i.e., Respondent no. 3	17.07.2025	<ul style="list-style-type: none"> • List of Quarry Leases in Chinnaraviryala Village, Abdullapurmet Mandal. With expired lease periods addition of new mines KRC Infra projects & B. Manish Reddy with new Lease periods. • List of Quarry Leases and Stone crushers in Pochampally Mandal, with extended mine lease dates.
7.	Mines and Geology Department i.e., Respondent no. 3	19.01.2026	<ul style="list-style-type: none"> • List of Quarry Leases in Chinnaraviryala Village, Abdullapurmet Mandal. Addition of TSMDC mine is observed. • List of Quarry Leases and Stone crushers in Pochampally Mandal.
8.	Telangana State Pollution Control Board i.e., Respondent No. 4	19.08.2023	Status of Stone Crusher, Quarries & Hot Mix Plants operated by Respondents, including details on Environmental Clearance (EC), Consent for Operation (CFO) and public hearings.
9.	Telangana State Pollution Control Board i.e., Respondent No. 4	19.09.2022	EC Status of Stone Crusher, Quarries & Hot Mix Plants operated by Respondents, including details on Public Hearings.

10.	Telangana State Pollution Control Board i.e., Respondent No. 4	30.04.2022 & 16.05.2022	<p>• Inspection Report dated 27.04.2022.</p> <p>RANGA REDDY DISTRICT</p> <ol style="list-style-type: none"> 1. The inspection report records that eight (8) Hot Mix Plants are situated within Ranga Reddy District. All such plants were subjected to closure orders issued vide proceedings dated 05.01.2021, pertaining to Respondents No. 18 to 25. 2. The Telangana State Pollution Control Board (TSPCB) issued directions to Respondents No. 7 to 12, 30, and 33. 3. Show cause notices were served upon certain Stone Metal Quarries found to be operating without obtaining the requisite consents from the Board, namely Respondents No. 11, 12, 13, 14, 31, and 32. <p>YADADRI-BHUVANAGIRI DISTRICT</p> <ol style="list-style-type: none"> 1. Respondents No. 28 and 29 (Hot Mix Plants) were found not in operation at the time of inspection. 2. On 11.10.2021, the Board officials inspected the units and issued directions for control measures to Respondents No. 15, 16, and 17. 3. It was further observed that, among the Stone Metal Industries inspected, only Respondent No. 15 had obtained valid consent from the Board, whereas Respondents No. 26 and 27 were found to be operating without such consents.
-----	--	-------------------------	---

			<ul style="list-style-type: none">• A detailed unit-wise status report of the industries located in Ranga Reddy District was prepared, recording compliance and violations.• The Respondent Board issued show cause notices to the respective units found in violation of statutory requirements. The inspection also included an Ambient Air Quality Analysis Report, forming part of the record.
--	--	--	---

Therefore, it is prayed that this Hon'ble Court may be pleased take into consideration the observations and submissions made by the official Respondents, as delineated hereinabove, for kind perusal and appropriate adjudication of this Hon'ble Court.

Hence this memo.

Place: Chennai

Date: 12-03-2026



COUNSEL FOR APPLICANTS

**BEFORE NATIONAL GREEN
TRIBUNAL SOUTHERN
BENCH
AT CHENNAI (SZ)**

O.A. No. 09 OF 2022

IN THE MATTER OF:

PISATI INDIRA REDDY & ANR

...Applicants

AND

UNION OF INDIA & ORS

....Respondents

MEMO FILED BY THE APPLICANT

Filed on: 12.03.2026

Filed by:

**HRITHIK MACHERLA
NITHIN YADAV
SNEHA ASTHANA**

ADVOCATES

COUNSEL FOR APPLICANTS

Address for Service:
Flat No. 102, Saai Priya
Apartments, Somajiguda,
Hyderabad, Telangana-82
Mobile: 7993371004
Email:
mhrithik1004@gmail.com



hrithik marcherla <mhrithik1004@gmail.com>

Consolidated Memo in OA 09 of 2022 by Applicant

1 message

hrithik marcherla <mhrithik1004@gmail.com>

Thu, Mar 12, 2026 at 7:11 PM

To: stanly hebzon <stanly.lawyer@gmail.com>, Sai Krishnan <lawsbi@gmail.com>, sns2358@yahoo.co.in, advyasmeenali@gmail.com, Secy-moef@nic.in

Cc: judicial-ngtsz@gov.in, shashi reddy <shashi0754@gmail.com>

Good Evening to all,

As per the directions of the Hon'ble NGT, SZ on 07.02.2026, the Applicant is filing the attached consolidated memo for better adjudication of the Hon'ble Court.

Accordingly, notice is hereby served upon the Respondents in the above case.

Please find attached the said Consolidated Memo for your reference and perusal.

Hence, this notice is served upon you along with the copy of Memo.

Regards,
Hrithik Macherla
Counsel for Applicant
Ph. No. 7993371004



Consolidated Memo OA 09 of 2022 by Applicant 120326.pdf

363K